

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. I.A. 3449/2022

In

C.P.(IB)-4475(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: Assets Care and Reconstruction Enterprise Ltd.

V/s.

Nirmal Lifestyle Holding Pvt Ltd.

**Appearance**

For Applicant: Adv. Nimay Dave a/w, Adv. Shruti Kulkarni i/b  
Dhawal Vussonji & Associates

For Respondent : Adv. Nausher Kohli a/w. Mrunali Lanjewar i/b MDP  
& Partners.

SECTION 7 OF THE IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 3449/2022**

At the joint request of the parties, the matter is adjourned to **19.07.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)